IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH JAIPUR.

M.P.NO. 279/93

: Date of order : 13.5.93

R.R.Chorida

: Applicant.

Mr.J.K.Kaushik

: Counsel for the applicant

## **VERSUS**

Union of India & Ors. : Respondents.

Mr.N.N.Kochhar, E.D.C.E.Jaipur, Departmental Representavive on behalf of the respondents.

## CORAM:

Hon'ble Mr.Justice D.L.Mehta, Vice Chairman Hon'ble Mr.O.P.Sharma, Administrative Member

## PER HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN

We have perused the application. If the judgments delivered by the Principal Bench of this Tribunal are produced before this Bench of the Tribunal at the time of hearing of OAs & if this Bench feels that these should be followed, necessary action will be taken. Otherwise these will be referred to a larger Bench.

The Misc.Petition is dismissed at this stage.

Adm. Member

Vice Chairman